Central Administrative Tribunal Principal Bench, New Delhi



CP No.359/93 in OA No.612/91

New Delhi: May 25, 1995

Hon'ble Mr A.V.Haridasan, Vice Chairman (J) Hon'ble Mr K.Muthukumar, Member(A)

- 1. Ramesh Chand -I
- 2. Gopal Singh
- 3. Hari Om -I
- 4. Inder Singh Bora
- 5. Tek Chand Sharma
- 6. Ram Phal
- 7. Anand Singh Sharma
- 8. Mahender Singh
- 9. Surender Singh
- 10. Mahabir Singh
- 11. Ishwar Singh -II
- 12. Ashok Kumar -I
- 13. Pann Singh Hishat
- 14. Dhan Singh Bishat
- 15. Daryao Singh
- 16. Lakhpat Singh E, BABAR RAD, NEW DELAI Versus

Applicants
(By Advocate: Ms Nitya Ramakrishnan)

1. S.K.Parathsarthi

Director General of Post Secretary to the Ministry of Communication Sanchar Bhawan, New Delhi-110001

2. Alok Saxena, Sr. Supdt. of RMS, New Delhi Sorting Divn., Megh Doot Bhavan, New Delhi-110 001.

ORDER (Oral)



Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

When the Contempt Petition came up for final hearing today, learned counsel for the respondents brought to our notice an affidavit filed by Shri O.C.Mangal, Assistant Post Master General (Staff) dated 23.5.95. A reading of this affidavit as also other pleadings in this CP makes it clear that there has not been any attempt or intention on the part of the respondents to defy the directions contained in the final order and that the respondents have substantially complied with all the directions. They have also initiated a scheme for imparting literacy to the casual masdoors. Learned counsel for the petitioners states regarding the date on which the petitioners became eligible for grant of temporary status and consequent fixation of pay, The petitioners do no agree with the view taken by the respondents and in fact they became eligible for grant of temporary status much earlier than 29.11.89 and the respective dates on which they have completed 240 days of service since initial engagement. This is a debatable point which cannot be debated in proceedings at this juncture. As far as CP is concerned, the directions contained in the judgement have been fully complied with by the respondents. We are satisfied that there is no wilful defiance by the respondents. unconditional apology tendered by the respondents for the delay in implementation of the directions is accepted. The CP therefore is dismissed and the notice issued to the respondents discharged. However, it is made clear that in case the petitioners feel that the date of temporary status assigned to them is not correct, it is for them to take recourse to appropriate proceedings, if so advised, in accordance with law.

(K.Muthukumar)
Member (A)

(A.V.Haridasan) Vice Chairman(J)